

(c) the organisations in the Kottayam and Ernakulam districts of Kerala which are getting such grants from the Union Government?

**THE MINISTER OF WELFARE (SHRI SITARAM KESRI):** (a) to (e) A statement giving the information is laid on the Table of the House.

#### STATEMENT

(a) and (b) Grants are being given under the Scheme of Assistance to Organisations for the Disabled Persons.

(c) and (d) Voluntary Organisations normally in existence for two years or more from the date of registration which are not run for profit of any individual or a body of individuals are eligible for assistance for providing services for the disabled.

(e) Two organisations in Kottayam District which received financial assistance during 1990-91 are :

1. Kottayam Social Service Society.

S.H. Mount,  
Kottayam.

2. Ashanilayam,  
Noukunnam,  
Kottayam.

(ii) No Organisation is receiving grant-in-aid in Ernakulam district under the scheme.

**SHRI P. C. THOMAS:** Sir, the mentally retarded and the physically handicapped children are perhaps the most unfortunate children in our

society, who are to become the future citizens. In a set up of ours, it is necessary to give them the maximum, social security. The Government is bound to give them educational facilities also. But, unfortunately the Governmental agencies in this regard are very few. The Government is doing a good thing by giving grant-in-aid and other assistance to voluntary organisations. There are very good number of voluntary organisations. My question was whether or not the Government proposes to increase the grants to certain voluntary organisations which are doing very good service. Unfortunately, the answer given is not to that particular point. So, to be more specific, I would like to know from the Hon. Minister whether or not the present grant, which is given to students studying in educational institutions run by some voluntary organisations, of Rs. 60 per child could be increased.

Secondly, there is delay in giving grants to these students as well as the recurring grants to the teachers. I would like to know whether this delay would be avoided or not.

I have a suggestion to make in this regard. Delay often occurs because the present provision is that whenever a grant is to be made, the State Government should recommend such a grant. So, delay sometimes occurs at the State level also. Will this Government take necessary steps to make some arrangements so that whenever there is delay, the organisations could straightaway come to the Centre and get the grants? I would also like to know whether or not travelling allowances could be given to such students.

[Translation]

**SHRI SITARAM KESRI :** Sir, so far as voluntary organisations are concerned, we sanction grants to them according to their strength. As regards the delay, the hon. Member has himself said that the State Governments take time in sending recommendations which causes delay. At my level, I would like to give an assurance that there would not be any delay in sanctioning the grants. So far as raising the amount of grant for the children is concerned, I shall consider the suggestion.

[English]

\***SHRI P.C. THOMAS :** Sir, in 'c' part of my question, I had specifically asked about voluntary organisations in two districts of Kerala but unfortunately, the answer given is not complete. I am sure that the number of institutions which are stated are not the only institutions which are getting grants. Will the hon. Minister be pleased to check up the matter again and give a complete list of such organisations which are getting grants-in-aid in Ernakulam and Kottayam districts of Kerala?

Secondly, will the organisations which are doing best service be identified and given some kind of incentives for their best service?

[Translation]

**SHRI SITARAM KESRI :** We certainly sanction grants to the voluntary organisations who render good services. The grant is sanctioned on the basis of the strength of such organisations and it will be our endeavour to do so in future as well. So far as

two organisations of Kerala named Kottayam and Ashanilayam are concerned, we give grant to both these organisations. An amount of Rs. 66,687 and Rs. 34,848 was given to Kottayam during the years 1989-90 and 1990-91 respectively. The other organisation was given Rs. 9,855 in 1989-90 and Rs. 66,213 in 1990-91.

**SHRI ATAL BIHARI VAJPAYEE :** Kottayam is not an organisation, it is a district. The hon. Member has asked about the organisations in that district.

**SHRI SITARAM KESRI :** This is the name of organisation also. Kottayam Social Service Organisation is a voluntary organisation.

**MR. SPEAKER :** It is in the name of district.

**SHRI SITARAM KESRI :** It may be a district but there is an organisation by that name also.

**SHRI BASUDEB ACHARIA :** Mr. Speaker, Sir, I would like to ask as to what is the criterion for giving grants? Is the matter of grants considered only after receiving recommendations from the State Government? There is a voluntary organisation in Durgapur, West Bengal. The State Government had recommended the case but it is pending for the last six months with the Ministry.

[English]

That institution has yet to receive grant from the Ministry of Welfare. They are doing very good job. May I know what is the criteria for sanctioning grant to these voluntary

organisations who are doing very good work for the handicapped and mentally retarded children?

[Translation]

**SHRI SITARAM KESRI :** Sir, so far as the pending application of the voluntary organisation in Durgapur is concerned, I would like to tell the hon. Member that I would look into the matter and so far as giving grants is concerned, I agree to his suggestion that we should pay more attention to the organisations which are doing good job in this field. I assure the hon. Member that I would try to get maximum grants released for those organisation which are doing yeoman service to particular categories of people like the mentally or physically retarded, handicapped or blind.

**SHRI BASU DEB ACHARIA :** What is the criterion?

**SHRI SITARAM KESRI :** Criterion is that the State Government looks into the case of the applicant and they sends recommendation regarding the organisation to the Central Government and then on that basis we sanction grants. Besides, if I get any information about that organisation, I would look into it and help accordingly.

**SHRI RAM VILAS PASWAN :** What about those who indulge in irregularities?

**SHRI SITARAM KESRI :** We will arrange for proper monitoring.

**SHRIMATI DIL KUMARI BHANDARI :** Mr. Speaker, Sir I want to ask the hon. Minister whether

any provision would be made to provide grants to voluntary organisations for housing for handicapped children just as they get grants for their education.

**SHRI SITARAM KESRI :** Does the hon. Member mean by their rehabilitation . . . . (Interruptions) . . . .

**MR. SPEAKER :** She means by housing.

**SHRI SITARAM KESRI :** The question of housing is not related to my Ministry. Suppose a handicapped person is admitted to a hospital for treatment, the matter relates to Health Department. When he comes out of the hospital he has to be rehabilitated or arrangement for a housing is to be made for him. The latter does not relate to our Ministry.

**SHRI DIGVIJAYA SINGH :** Mr. Speaker, Sir I would like to ask the hon. Minister as to how much allocation was made for voluntary organisations in 1990-91 Budget and how much amount has already been spent?

**SHRI SITARAM KESRI :** Sir, I do not have the figures right now. I will tell the hon. Member about it later.

**MR. SPEAKER :** When you give these figures later, please give them in writing.

**SHRI SITARAM KESRI :** Sir, I would supply the information to him.

**SHRI DIGVIJAYA SINGH :** Mr. Speaker, Sir, I want to make this submission because huge amount of funds are going to lapse under this scheme. I have been told that either